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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 6290/2013 and 6292/2013

CONSULTING ENGINEERING SERVICES (INDIA) PVT. LTD
..... Petitioner

Through: Ms.Rashmi Chopra, Advocate

versus

COMMISSIONER OF INCOME TAX (APPEALS)-VI AND ORS
..... Respondents

Through: Mr.Rohit Madan, Advocate

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

% **03.10.2013**

CM No.13734/2013 in WP(C) No. 6290/2013

CM No.13738/2013 in WP(C) No. 6292/2013

Exemption allowed, subject to all just exceptions.

WP(C) No. 6290/2013 and CM No.13733/2013

WP(C) No. 6292/2013 and CM No.13737/2013

Matter was passed over in the morning as learned counsel for the respondents wanted to obtain instruction.

The learned counsel for the respondents states that the impugned order dated 20.9.2013 may be treated as withdrawn and a fresh order on the stay application will be passed after hearing the petitioner.

In view of the statement made, the impugned order dated 20.9.2013 will be treated as quashed and a fresh order will be passed

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after hearing the petitioner. Petitioner shall appear before the concerned officer, i.e., Commissioner of Income Tax (Appeals)-VI on 9.10.2013 when a date of hearing will be fixed.

We clarify that this order has been passed as we have noticed that the impugned order does not mention or record reasons. The Commissioner (Appeals) will apply his mind on the stay application and contentions raised, without being influenced by the earlier order. Writ petition is disposed of.

Dasti under the signatures of the Court Master.


SANJIV KHANNA, J


SANJEEV SACHDEVA, J

OCTOBER 03, 2013/sv